

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

LOK SABHA

UNSTARRED QUESTION NO. 4489

TO BE ANSWERED ON WEDNESDAY, 29th MARCH, 2017

ELECTORAL REFORMS

4489. SHRIMATI KAVITHA KALVAKUNTLA:

SHRI RAJU SHETTY:

PROF. PREM SINGH CHANDUMAJRA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of the flaws in the existing system of elections;
- (b) whether the Government proposes to include the right to rejection and the right to recall as part of electoral reforms and if so, the details thereof;
- (c) the other reform measures being considered to address the flaws in the election system and the time by which more reforms in the election system are likely to be effected;
- (d) whether the Government has plans to take any action on initiating Electoral Reforms as recommended by the 12th Law Commission and if so, the details thereof; and
- (e) whether consultations have been held with major stakeholders on this issue and if so, the details and the outcome thereof?

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND INFORMATION
TECHNOLOGY
(SHRI P.P.CHAUDHARY)**

(a) to (e): The Law Commission of India was requested in January, 2013, to consider the issue of electoral reforms in its entirety after taking into consideration the reports of various committees in the past, views of the Election Commission and other stake-holders and suggest comprehensive measures for changes in the law expeditiously. The Law Commission submitted its 244th and 255th reports containing recommendations on various aspects of conduct and management of elections. The Law Commission which had, inter-alia, examined the issues of right to rejection and the right to recall, has not recommended for the same. Since the electoral reform is an ongoing process, no specific time frame can be indicated for implementing various recommendations.
